

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.4- IA/613(AHM) 2024  
In  
C.P.(IB)/177(AHM)2022

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Power & Instrumentation (Gujarat) Ltd  
V/s  
M.S.Khurana Engineering Ltd

.....Applicant

.....Respondent

**Order delivered on 22/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant / IRP : Mr. Rashesh Parikh, Advocate  
For the Respondent :

**ORDER**

**IA/613(AHM) 2024**

Learned Advocate, Mr. Rashesh Parikh, filed this application on behalf of the IRP of Corporate Debtor namely M/s. M.S.Khurana Engineering Ltd.

After making brief submissions in the matter, he wishes to withdraw himself as an advocate on behalf of the IRP in this matter, since he has represented originally Operational Creditor in CP (IB) No. 177 (AHM) 2022, he may be permitted to withdraw his Vakalatnama which is allowed.

List this application for further consideration on 26.04.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**